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SLP(Crl.)No. 4982 OF 2003  
ITEM No.8

Court No.11

SECTION II  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 4982/2003

(From the judgement and order dated 01/04/2003 in CRLA 37/95  
of The HIGH COURT OF U.P AT LUCKNOW)

STATE OF U.P.

Petitioner (s)

VERSUS

KISHAN

Respondent (s)

Date : 30/07/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT  
HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner (s)Mr. R.K.Singh, Adv.  
Mr. Shail Kumar Dwivedi,Adv.

For Respondent (s)Mr. D.S.Chauhan, Adv.  
Mr. Rajesh Sharma, Adv.  
Ms. Ruchi Singh, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Issue fresh notice.

Dasti service, in addition, is also permitted.

(Shashi Sareen) (Vijay Aggarwal)  
Court Master Court Master